

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL No. 93 of 2015 & I.A. No. 141 of 2015
APPEAL NO. 44 & 60 OF 2015
APPEAL NO. 299 & 300 OF 2014
APPEAL NOS. 294 & 295 OF 2014
APPEAL NO 248 OF 2014 & IA NO. 407 OF 2014
APPEAL NO. 249 OF 2014 & IA NO. 408 OF 2014
APPEAL NOS. 5, 35, 36, 37, 38, 39, 40, 248 OF 2015

Dated: 21st January, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

APPEAL No. 93 of 2015 & I.A. No. 141 of 2015

In the matter of:-

M/s. G.R. Sponge and Power Ltd. & Anr.Appellant (s)
Versus
 Chhattisgarh State Electricity Regulatory Commission & Anr.Respondent (s)

Counsel for the Appellant(s) : Mr.Aashish Bernard

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R.1

APPEAL NO. 44 & 60 OF 2015

In the matter of:-

M/s. API Ispat & Powertech Pvt. Ltd. Appellant (s)
Versus
 Chhattisgarh State Power Distribution Co. Ltd. & Anr. Respondent (s)

Counsel for the Appellant(s) : Mr. Raunak Jain

Counsel for the Respondent(s) : Ms. Swapna Seshadri for R.2

APPEAL NO. 299 & 300 OF 2014

In the matter of:-

M/s. Salasar Steel and Power Ltd. Appellant (s)
Versus
Chhattisgarh State Power Distribution Co. Ltd. & Anr. Respondent (s)

Counsel for the Appellant(s) : Mr. Raunak Jain

Counsel for the Respondent(s) : Ms. Swapna Seshadri for R.2

APPEAL NOS. 294 & 295 OF 2014
APPEAL NO 248 OF 2014 & IA NO. 407 OF 2014
APPEAL NO. 249 OF 2014 & IA NO. 408 OF 2014
APPEAL NO. 5 OF 2015
APPEAL NOS. 35, 36, 37, 38, 39 & 40 OF 2015

In the matter of:-

Chhattisgarh State Power Distribution Co. Ltd.Appellant (s)
Versus
Chhattisgarh State Electricity Regulatory Commission & Anr. Respondent (s)

Counsel for the Appellant(s) : Mr. K. Gopal Choudhary

Counsel for the Respondent(s) : Ms. Swapna Seshadri for R.1
 Mr. Raunak Jain for R-2
 Mr. Aashish Bernard

APPEAL NO. 248 OF 2015

In the matter of:-

SKS Ispat & Power Ltd., Appellant (s)
Versus
Chhattisgarh State Power Distribution Co. Ltd. & Anr. Respondent (s)

Counsel for the Appellant(s) : Mr. K. Gopal Choudhary

Counsel for the Respondent(s) : Ms. Swapna Seshadri for R.2
 Mr. Raunak Jain for R.1

ORDER

We are informed that the Chhattisgarh High Court is seized of certain writ petitions wherein the issue involved is “***whether the Regulation requiring payment of cross subsidy is valid or not?***” The writ petitions are posted for hearing on 19.02.2016. We are further informed that the said issue has great relevance to the matters listed before us today i.e., Appeal Nos. 93, 44, 60, 5, 35, 36, 37, 38, 39, 40, 248 of 2015 and Appeal Nos. 299, 300, 294, 295, 248, 249 of 2014.

In the circumstances we deem it appropriate to await the orders of the Chhattisgarh High Court. We hope and trust that the counsel will make all the possible efforts to get the matters disposed of as expeditiously as possible. If the interim Order is vacated by the Chhattisgarh High Court, the counsel are at liberty to mention these appeals before us.

List these matters on **08.04.2016.**

(I.J. Kapoor)
Technical Member
Ts/dk

(Justice Ranjana P. Desai)
Chairperson